

Setting up of a financial institution of irrigation projects

304. DR. RATNAKAR PANDEY:
SHRI V. NARAYANASAMY:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government are considering any proposal for setting up of a financial institution which can provide funds to irrigation projects which have been delayed for years due to meagre allocations from State budgets;

(b) if so, what are the details thereof; and

(c) by when it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): (a) and (b) A sub-committee of the Consultative Committee of Members of Parliament of this Ministry which went into the various aspects of setting up of River basin organisations recommended by the National Water Policy has, *inter-alia* pointed out that the State Governments are not in a position to provide adequate outlays in their plans to large projects and suitable mechanism should be evolved to provide adequate financial assistance to national projects through River basin organisations. The possibilities of implementing the suggestion through establishment of an institutional mechanisms, such as Irrigation Finance Corporation is being examined.

(c) At present the irrigation projects in general are funded by State Governments and the formula for distribution of funds between the Centre and States is based on the above practice. As the matter has a bearing on devolution of funds and may involve modifications thereon no time frame can be indicated.

Assessment of causes of plan failure during the last twenty years

305. SHRI RAM NARESH YADAV;
SHRI M. S. GURUPADA SWAMY:

Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that a proposal is pending with Government to assess the causes of failure to achieve the plan targets in the past twenty years;

(b) whether this is a part of the study and planning process of Eighth Five Year Plan; and

(c) if so, what are the details thereof?

THE MINISTER OF PLANNING AND THE MINISTER OF PROGRAMME IMPLEMENTATION (SHRI MADHAV SINGH SOLANKI): (a) to (c) No Sir. However periodical reviews of plan performance are an integral feature of the planning process.

Two Presidents of Recognised Associations of Central Government Employees

306. DR. BAPU KALDATE,
SHRI RAM AWADHESH SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether a recognised association of Central Government employees can have two presidents at a time;

(b) if so, the details of relevant rules which provide for it; and

(c) whether an association can have a President and a working President simultaneously?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS: THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (c) This is a matter relating to the internal management of the association. The bye laws or rules of association would have to comply with the laws under which the association is registered such as Societies Registration Act